

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

CP NO. 37(ND)/2015

IN THE MATTER OF:

Rupak Gupta & Anr.

.... Applicant/petitioners

Vs.

M/s. U.P. Hotels Ltd. & Ors.

.... Respondents

Order under Section 397/398 of the Companies Act, 2016

Order delivered on 08.11.2017

Coram:

**CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President**

**Ms. Deepa Krishan
Hon'ble Member (T)**

For the Applicant/petitioners : Mr. Yajur Mittal, Advocate

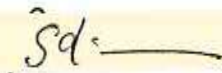
For Respondent No. 2(a) : Mr. Prashant Neal, Advocate for R-2(a), 2(c) to
2(j), 2 (p), 2(u), 2(x), 3(a), 3(c), 8+12

For the Respondent 4(a)-4(f) : Mr. L.K. Bhushan, Mr. Anirudh Arunkumar,
Advocates

ORDER

Arguments on behalf of Mr. Ganda, learned Senior Counsel for R-2(a) are concluded.

To come up for rest of the arguments on behalf of other respondents on 14.11.2017.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(DEEPA KRISHAN)
MEMBER(TECHNICAL)

08.11.2017
V. Sethi